

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**AHMEDABAD**  
**COURT - 2**

ITEM No.209 – IA/1132(AHM)2022  
ITEM No.210 – IA/501(AHM)2023  
in  
**CP(IB) 164 of 2017**

**Proceedings under Section 7 IBC**

**IN THE MATTER OF:**

Allahabad Bank

.....Applicant

V/s

Sai Infosystem (India) Ltd

.....Respondent

**Order delivered on: 17/04/2024**

**Coram:**

**Mrs. Chitra Hankare, Hon'ble Member(J)**

**Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)**

**PRESENT:**

For the Liquidator : Mr. Nipun Singhvi, Adv. a.w Mr. Mayur Jugtawat, Adv.  
For ESIC : Mr. A. V. Nair, Advocate  
For SBI/R1 : Ms. Aishwarya Reddy, Adv. a.w Ms. Laghima Jain, Adv.  
For Income Tax Dept. : Ms. Bhumi Gandhi, Adv. for Ms. Maithili Mehta, Adv.

**ORDER**

**IA/1132(AHM)2022 & IA/501(AHM)2023**

Ld. Counsel for the State Bank of India submitted that they have complied the order dated 21.11.2023. However, liquidator stated that only 2 of the orders have been furnished and there were 5. Ld. Counsel for the State Bank of India is directed to submit copy of all attachment orders to enable the Liquidator to consider the claims submitted. Respondent no.1 has filed reply. The other respondents are directed to file reply.

List for further consideration on 10.05.2024.

-Sd-

**DR. V. G. VENKATA CHALAPATHY**  
**MEMBER (TECHNICAL)**

-Sd-

**CHITRA HANKARE**  
**MEMBER (JUDICIAL)**